

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BESCO LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BESCO LTD.
2.	Date of incorporation of corporate debtor	23/12/1928
3.	Authority under which corporate debtor is incorporated / registered	ROC -Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27109WB1928PLC006190
5.	Address of the registered office and principal office (if any) of corporate debtor	5/2 RUSSEL STREET POONAM BUILDING, 7TH FLOOR KOLKATA Kolkata WB 700071 IN.
6.	Insolvency commencement date in respect of corporate debtor	27/01/2020 (Date on which order passed by Hon'ble NCLT Kolkata Bench) 04/02/2020 (DATE ON WHICH COPY OF ORDER RECEIVED ON EMAIL)
7.	Estimated date of closure of insolvency resolution process	180 days from the date of Insolvency commencement date which is 25/07/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Jain RegistrationNo.:IBBI/IPA-001/IP-00582/2017-2018/11023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manish Jain 2B, Grant Lane , Room No.303, 3 rd floor, Bajarang Kunj, Kolkata-700012. manishmahavir@gmail.com , Mobile. 9830248684/ 8582806221
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: CA Manish Jain Manish Mahavir & Co. 2B, Grant Lane , Room No.303, 3 rd floor, Bajarang Kunj, Kolkata-700012. manishmahavir@gmail.com cirp.besco@gmail.com Mobile. 9830248684/ 8582806221
11.	Last date for submission of claims	15/02/2020 (14 th day from the date of the receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads N.A.

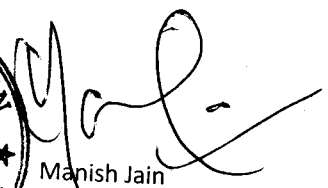
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BESCO LTD. on 27/01/2020.

The creditors of BESCO LTD, are hereby called upon to submit their claims with proof on or before 15/02/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


MANISH JAIN
IBBI/IPA-001/
IP-P00582/
2017-18/11023
Interim Resolution Professional
IBBI/IPA-001/IP-P00582/2017-2018/11023

Date :04/02/2020
Place : Kolkata